

What the hon. Member has put is no question at all. Is it a question that the Minister has got only so much information ?

श्री ना० भा० जरे : श्रीमान् क्या मैं जान सकता हूँ कि यह जो सवाल जबाब हो रहा है यह सिर्फ नाटक ही है ?

Sardar A. S. Saigal : My question was not properly replied to. I wanted to know the qualifications of these architects.

Mr Deputy-Speaker : This is not the time to know all those things.

Corporation for Delhi

*596. **Shri D. C. Sharma :** Will the Minister of Home Affairs be pleased to state :

(a) whether any decision has been taken on the Corporation Plan for Delhi ; and

(b) if so what is its nature ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) A decision has been taken to establish a Corporation for Delhi elected on the basis of adult suffrage and consisting of about 80 councillors. The details of the scheme are being worked out.

(b) The proposed Corporation will be constituted broadly on the pattern of the Bombay Municipal Corporation and will also form the electoral college for election to the Rajya Sabha from Delhi.

Shri D. C. Sharma : May I know when the elections to this new Corporation will take place and whether any delimitation of constituencies has been taken in hand ?

Shri Datar : The elections will take place after the Bill has been prepared, placed before Parliament and passed.

Shri Feroze Gandhi : When ?

Shri B. K. Das : What will be the territorial jurisdiction of the new Corporation ?

Shri Datar : The territorial jurisdiction will be the jurisdiction of the present Delhi State minus a considerable area from New Delhi.

Shri Sinhasan Singh : May I know whether the Bill will be coming up before this Parliament or the next Parliament ?

Shri Datar : It is likely to come up before the next Parliament.

श्री अमल वर्मान : मैं जानना चाहता हूँ कि जब तक दिल्ली के लिए यह कारपोरेशन स्थापित नहीं हो जाता है तब तक दिल्ली के साखन के लिए क्या व्यवस्था की गई है ?

श्री वासार : अभी व्यवस्था है तो दिल्ली म्युनिसिपैलिटी है नई दिल्ली म्युनिसिपैलिटी है ।

Shri Veeraswamy : May I know whether reservations will be made in the Delhi Corporation for the Scheduled Castes and Scheduled Tribes residing in Delhi ?

Mr. Deputy-Speaker : That is too premature yet, I suppose.

Corruption Cases in M.E.S.

*597. **Shri Velayudhan :** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 736 on the 13th August, 1955, and state whether any prosecution has been launched against the officers of the M.E.S. involved in the Cochin case ?

The Deputy Minister of Defence (Sardar Majithia) : Yes, against one officer. Besides, the Army officer involved was tried by a Court Martial.

Shri Velayudhan : May I know whether in the original prosecution more officers were involved but a charge was made out only against one officer ? How many officers were originally charge-sheeted in this case ?

Sardar Majithia : The Special Police Establishment asked for permission to proceed against twelve officers, but after investigation, they recommended that only one officer, that is, Captain Nowley, who has been court-martialled, and Shri S. N. Andhare be proceeded against. The case against Shri Andhare is in the court of a Special Judge at Trivandrum.

Regarding the others, according to the Special Police Establishment, nothing is being done, because they have dropped the investigation themselves. I should, however, like to add that the others were transferred from Cochin straightway, when the Special Police Establishment asked for it.

Shri Velayudhan : May I know whether, apart from the transfer of these officers against whom there were charges of corruption, Government had contemplated any other punishment ?

Sardar Majithia : Yes, departmental action will be taken against the other officers.

Shri Punnoose : May I know whether the Minister can give us a little more information and a clear indication with regard to the nature of the charges and also the amount that was involved ?

Sardar Majithia : I should like to have notice.

Shri M. R. Krishna : May I know whether, in order to avoid this type of things, the garrison engineers and other civilian employees of the M.E.S. would be brought under the India Army Orders for disciplinary purposes ?